

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 730/91
~~XXXXXXXXXX~~

198

DATE OF DECISION 15.9.1992.

Shri S.K. Ganvir.

Petitioner

Shri V.R. Taskar

Advocate for the Petitioner(s)

Versus

Union of India & Others.

Respondent

Shri S.K. Sanyal

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. JUSTICE S.K. DHAON, VICE CHAIRMAN.

The Hon'ble Mr. M.Y. PRIOLKAR, MEMBER (A).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

ND

S/

VICE CHAIRMAN.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

O.A.730/91.

Shri S.K. Ganvir.

.. Applicant.

Vs.

Union of India & Others.

.. Respondents.

Coram : Hon'ble Shri Justice S.K. Dhaon, Vice Chairman.
Hon'ble Shri M.Y. Priolkar, Member (A).

Appearances:

Shri V.R. Taskar,
Counsel for the applicant.

Shri S.K. Sanyal,
Counsel for Respondents.

ORAL JUDGMENT :

Date : 15.9.1992.

I Per : Hon'ble Shri S.K. Dhaon, Vice Chairman I

The applicant, who was on or before 13.8.1991 working as a Xerox Operator, is aggrieved by the order dtd.13.8.1991 whereby he has been reverted. Hence this application.

2. It appears that on 19.8.1991 the applicant preferred some sort of representation to the Divisional Railway Manager, Central Railway, Nagpur. He should have really preferred an appeal which is provided for in Rule 18 of the Railway Servants (Discipline Appeal) Rule, 1968. The representation, therefore, shall be treated as an appeal.

3. Shri Sanyal Learned Counsel for the respondents has been heard and the short counter affidavit filed on behalf of the respondents has also been considered by us. The Divisional Railway Manager, Central Railway, Nagpur, is at liberty to dispose of the appeal as expeditiously as possible. We, however, feel that this a fit case where we should direct that till the decision of the appeal the impugned order or reversion should not be given effect to.

-: 2 :-

O.A.730/91.

We accordingly direct the respondents not to revert the applicant till the decision of the appeal.

4. With these directions this application is disposed of finally. A copy of the order may be given to the Counsel for the parties.

(M.Y. PRIOLKAR)
MEMBER (A).

(S.K. DHAON)
VICE CHAIRMAN.

ham/-.